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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 186/9/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Neelam Vinodbhai Matadar  
V/s.  
Anil Tradecom Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Maunish Pathak	lawyer	Petitioner	M.P. Pathak
2.	Raheel Patel	lawyer	Respondent	Arjun Joshi
	Arjun Joshi			
	i/b Nanavati Associates			

**ORDER**

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b  
Nanavati Associates present for Respondent.

Proof of service on Respondent filed.

Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b  
Nanavati Associates Filed Vakalatnama for Respondent.

Learned Advocate appearing for Respondent submitted that they don't wish to file  
any objections as there is no dispute with regard to the amount claimed by the  
petitioner.

Some typographical error appeared in the index page, for which the Petitioner prayed  
for time to rectify the same. Hence, petitioner is allowed to amend the index page by  
taking appropriate steps.

List the matter on 11.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.